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APEX FROZEN FOODS LIMITED

Our Company was originally formed as partnership firm constituted under the Partnership Act, 1932 ("Partnership Act") in the name of Apex Exports, pursuant to a deed of partnership dated October 24, 1995 Apex Exports was thereafter converted from a partnership firm to a private limited company under Part IX of the Companies Act, 1956, with the name "Apex Frozen Foods Private Limited" and received a certificate of incorporation from Registrar of Companies, Andhra Pradesh on March 30, 2012. Subsequently, our Company was converted into a public limited company with the name "Apex Frozen Foods Limited" and a fresh certificate of incorporation was granted by the Registrar of Companies, Hyderabad on November 29, 2016. There has been no change in Registered Office of our Company since incorporation.

Registered Office and Corporate Office: 3-160, Panasapadu, Kakinada, East Godavari-533 005, Andhra Pradesh, India.
Tel: +91 884 2383902 / 03 / 04 | **Fax:** +91 884 2383 905 / 906 | **E-mail:** cs@apexfrozenfoods.com
Website: www.apexfrozenfoods.in | **Contact Person:** S. Sarojini, Company Secretary and Compliance Officer
Corporate Identity Number : U15490AP2012PLC080067

OUR PROMOTERS: KARUTURI SATYANARAYANA MURTHY AND KARUTURI SUBRAHMANYA CHOWDARY

PUBLIC ISSUE OF UP TO 8,700,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH (THE "EQUITY SHARES") OF APEX FROZEN FOODS LIMITED (OUR "COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) AGGREGATING UP TO ₹ [•] MILLION (THE "ISSUE") COMPRISING OF A FRESH ISSUE OF 7,250,000 EQUITY SHARES BY OUR COMPANY AGGREGATING UP TO ₹ [•] MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF 725,000 EQUITY SHARES BY KARUTURI SATYANARAYANA MURTHY (REFERRED TO AS THE "PROMOTER SELLING SHAREHOLDER") AND, UP TO 725,000 EQUITY SHARES BY KARUTURI PADMAVATHI (REFERRED TO AS ("THE PROMOTER GROUP SELLING SHAREHOLDER") (TOGETHER REFERRED TO AS THE SELLING SHAREHOLDERS") AGGREGATING TO ₹ [•] MILLION ("OFFER FOR SALE"). THE ISSUE INCLUDES A RESERVATION OF UP TO 400,000 EQUITY SHARES, AGGREGATING UP TO ₹ [•] MILLION, FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED IN THE RED HERRING PROSPECTUS) NOT EXCEEDING 5% OF OUR POST-ISSUE PAID UP EQUITY SHARE CAPITAL (THE "EMPLOYEE RESERVATION PORTION"). THE ISSUE LESS THE EMPLOYEE RESERVATION IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE WOULD CONSTITUTE UP TO 27.84%, OF OUR POST-ISSUE PAID-UP EQUITY SHARE CAPITAL AND THE NET ISSUE TO THE PUBLIC WOULD CONSTITUTE UP TO 26.56%, OF OUR POST-ISSUE PAID-UP SHARE CAPITAL.

ASBA*	**Simple, Safe, Smart way of Application - Make use of it !!!**	*** Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For details, check section on ASBA below.**	**Mandatory in Public Issues from January 01, 2016 No cheques will be accepted.**

Application Supported by Blocked Amount (ASBA): Investors have to apply through the ASBA process. ASBA has to be availed by all the investors except Anchor Investors. For details on the ASBA process, please refer to the details given in the ASBA Form and Abridged Prospectus and also please refer to "Issue Procedure" on page 289 of the RHP. ASBA Forms can be downloaded from the websites of BSE and NSE. ASBA Forms can be obtained from the list of banks that is available on the website of SEBI at www.sebi.gov.in. ASBA Form can be obtained from Syndicate Members, SCSBs, Registered Brokers, RTAs and CDPs, the list of which is available on the website of SEBI at http://www.sebi.gov.in/sebiweb/home/list/5/33/0/0/Recognised-Intermediaries.

Contents of the Memorandum of Association of our Company as regards its objects: For information on the main objects and other objects of our Company, investors are requested to see page 148 of "History and Other Corporate Matters" of the Red Herring Prospectus (**"RHP"**) and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our company is a material document for inspection in relation the issue. For further details, see "Material Contracts and Documents for Inspection" on page 376 of the RHP dated August 7, 2017.

Liability of Members of our Company: Limited by shares.

Amount of share capital of our Company and Capital Structure: As on the date of the RHP, the authorised share capital of our company is ₹ 360,000,000 divided into 36,000,000 equity shares of ₹ 10 each. The issued, subscribed and paid-up details of our Company before the Issue is ₹ 240,000,000 divided into 24,000,000 equity shares of ₹ 10 each. For details of the Capital Structure, see "Capital Structure" on the page 61 of the RHP.

Names of the signatories to the Memorandum of Association of our Company and the number of Equity Shares subscribed by them: Given below are the names of the signatories of the Memorandum of Association of our Company and the number of equity shares subscribed by them at the time of signing of the Memorandum of Association of our Company – Mr. Karuturi Satyanarayana Murthy, Ms. Karuturi Padmavathi, Mr. Karuturi Subrahmanya Chowdary, Mr. Sankuratri Ravi Kanth, Ms. Sankuratri Anitha Devi, Ms. Karuturi Neelima Devi and Mr. Vallepalli Hanumantha Rao, 4,800,000 Equity Shares; 5,010,000 Equity Shares; 150,000 Equity Shares; 10,000 Equity Shares; 10,000 Equity Shares; 10,000 Equity Shares; and 10,000 Equity Shares, respectively, aggregating to 10,000,000 Equity Shares.

Disclaimer Clause of BSE (The Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE Limited ("BSE") should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to page 273 of the Red Herring Prospectus for the full text of the "Disclaimer clause of the BSE"

Disclaimer Clause of NSE: It is to be distinctly understood that the permission given by National Stock Exchange of India Limited ("NSE") should not in any way be deemed or construed that the offer document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the offer document. The investors are advised to refer to page 273 of the Red Herring Prospectus for the full text of the "Disclaimer Clause of NSE".

CORRIGENDUM NOTICE TO THE INVESTORS

This is with reference to the Red Herring Prospectus dated August 7, 2017 ("RHP") filed with the RoC and Securities and Exchange Board of India ("SEBI") in relation to the Issue.

- On page 22 of the RHP, the remuneration paid to the relatives of promoters in financial year 2017 shall be read as ₹ 14.50 million instead of ₹ 20.48 million as given in Risk Factor no.10.

Accordingly, relevant changes shall be reflected in the sections "Risk Factors" of the Prospectus to be filled with the RoC.

Note: This notice is required to be read in conjunction with the RHP. All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the RHP.

For Apex Frozen Foods Limited
On behalf of Board of Directors
Sd/-
Chairman & Managing Director

Place: Kakinada
Date: August 11, 2017

APEX FROZEN FOODS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its equity shares ("Equity Shares") and has filed the Red Herring Prospectus dated August 07, 2017 ("RHP") with the Registrar of Companies, Andhra Pradesh and Telangana at Hyderabad. The RHP will be available on the website of the SEBI at www.sebi.gov.in, the websites of the Book Running Lead Manager at www.karvyinvestmentbanking.com and the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com. Any potential investor should note that investment in Equity Shares involves a high degree of risk, for details potential investors should see "Risk Factors" beginning on page 18 of the RHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United State Securities Act of 1933, as amended (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold in the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S of the U.S. Securities Act and the applicable laws of each jurisdiction where such offers and sales are made.

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